
(2021) 02 CAT CK 0107

In the Central Administrative Tribunal

Case No : Original Application No. 375 Of 2021, Miscellaneous Application No. 461 Of 2021

Krishna

APPELLANT

Vs

Commissioner, NDMC & Others

RESPONDENT

Date of Decision : 19-02-2021

Acts Referred:

Citation : (2021) 02 CAT CK 0107

Hon'ble Judges : Mohd. Jamshed, Member (A)

Bench : Single Bench

Advocate : Puneet Saini, R. K. Jain

Final Decision : Disposed Of

Judgement

Mohd. Jamshed, Member (A)

1. At the outset, learned counsel for the applicant submits that the facts of the present OA are similar to OA No. 286/2021 which was disposed of by this Tribunal on 09.02.2021. The operative paras of the order/judgment in OA No. 286/2021, reads as under:-

"6.0 In view of the foregoing, the OA is disposed off at the admission stage itself, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order, in follow up of submission of all the documents etc. by the applicant on 29.10.2020, in keeping with the extant rules and instructions on the subject, under advice to the applicant, within a time period of six weeks. In case as a result of this examination, certain payments become due to the applicant, these shall also be released within a time period of four weeks thereafter.

7.0 Pending MA stands disposed off. No costs."

2. Learned counsel for the applicant submits that he will be satisfied if a similar order is passed in the present OA also.

3. Following the directions passed in the OA No. 286/2012, the present OA is also disposed of with directions to the respondents to pass a reasoned and speaking order, in follow up of submission of all the documents etc. and the representation submitted by the applicant on 30.09.2020, in keeping with the extant rules and instructions on the subject, under advice to the applicant, within a time period of six weeks. In case as a result of this examination, certain payments become due to the applicant, these shall also be released within a time period of four weeks thereafter. There shall be no order as to costs.